

Additional Secretary in the Government of India or as a Director General of Police in the regular Police Department.

There have been two versions. His version has also been published in *The Indian Express*. He has stated that he has met those people after informing his bosses that he was going to do certain duties which were assigned to him. In spite of that, he has been directed to put in his papers and, accordingly, he has put in his papers.

Sir, there are two versions about this matter and this is a very sensitive matter affecting the security of the country. The officer concerned gave his version and we do not know what the official version is. Yesterday's *Times of India* carried an editorial saying that such matters should not be left to the discretion of an individual officer and that this matter requires a thorough probe. The editorial even suggested that there should be a committee comprising of a retired Director of the CBI, a retired Director of the Intelligence Bureau and a retired Secretary of the Research and Analysis Wing. These three persons should constitute a committee and they must probe deep into allegations or whatever information they have got. Then only, some action has to be taken against the officer.

Now, this officer has lost the job and he has been allegedly forced to quit the job. It is time the Government took note of the importance of the matter. Before they accept the papers of the officer, they must constitute a committee and probe into the matter.

MR CHAIRMAN : You should not raise issues relating to any officer. These issues are not raised here.

(Interruptions)

SHRI P. KODANDA RAMAIAH : I beg your pardon, Sir.

MR. CHAIRMAN : I said that such issues were not raised here.

SHRI P. KODANDA RAMAIAH : Sir, this is a matter concerning the security of the nation, this is not a matter concerning an individual.

MR. CHAIRMAN : An act of an officer of the Government or of Government agency is not discussed here.

SHRI P. KODANDA RAMAIAH : Sir, this might affect the intelligence part of the work.

[Translation]

SHRI ASHOK ARGAL (Morena) : Mr. Chairman, Sir, the farmers of Morena district of Madhya Pradesh are not getting adequate electricity supply. They are facing a lot of difficulty in agriculture. The farmers are called

the 'Annadata' but when they are not getting electricity what will they produce and supply to the people. I urge the Government to provide electricity supply for 18 hours in a day to the farmers. Besides, there is no adequate arrangements of drinking water in the city also. Therefore, it is my earnest request to the Central Government to provide electricity and water in this area.

SHRI NAND KUMAR SINGH CHAUHAN (Khandwa) : Mr. Chairman, Sir, I had also given a notice on this issue.

MR. CHAIRMAN : Please speak.

SHRI NAND KUMAR SINGH CHAUHAN : The farmers of Madhya Pradesh are not getting adequate electricity supply and as a result thereof in about one lakh acres of land wheat and Gram crop is about to perish there. The farmers get power supply during the night and that too only for four-five hours. The farmers have to get up in the dead of the night in shivering cold to irrigate their fields. Lakhs of farmers of Madhya Pradesh are facing financial crisis as a result of power crisis in the State. There will be shortfall of Lakhs of quintals of wheat and Gram crops in future as a result of this. The plight of the farmers is miserable and this would further result in the collapse of the economy of the country. The Central Government should intervene in this matter and provide adequate power supply to the farmers of Madhya Pradesh.

14.00 hrs.

The Central Government should also make arrangements for additional power supply to Madhya Pradesh so that power could be made available for irrigation purpose.

[English]

SHRI ISWAR PRASANNA HAZARIKA (Tezpur) : Mr. Chairman, Sir, I would like to draw the attention of the Government to a highly sensitive issue agitating the minds of the people of Assam. The Ethnic clashes took place during May in Kokrajhar District of Assam. As a result about three lakh people have become destitutes and two hundred people have died. They have been accommodated in a large number of camps. Out of those who were accommodated in the refugee camps, only a few had returned to their homes.

Even now, one and a half lakh people are languishing in the refugee camps of Kokrajhar District. It requires about Rs. 17 lakh a day to feed these people. Already, the Government of Assam have spent about Rs. 20 crore. We find that the Central Government is totally callous and indifferent towards the plight of these 1.50.000 tribal people living in squalor and filth. Deaths are taking place daily due to paucity of medicines and proper food is not being provided.

At the same time, the State Government has signally failed to create a climate conducive for all these people to return to their villages. No proper security arrangements have been made and no rehabilitation measures have been taken. This is a very serious issue. We spend a lot of time in this House on matters affecting one or two or three people. But here is an issue which affects 1,50,000 people. This is a fit case to be discussed separately on its own under Rule 193. Although it is a matter that deserves to be considered in greater detail, I know that you will give me only two minutes.

Therefore, I urge upon the Central Government to provide an outright grant to the State Government so that proper food, clothing and medicines could be provided to the refugees. The Centre should assist the State Government in improving the security environment so that these people could return to their own villages as soon as possible.

14.03 hrs.

(Mr. Speaker in the Chair)

There has been no military deployment in that area. There are, of course, 38 companies of Central Security Forces which are totally inadequate. The Army has been deployed in other parts of the State, but not in this part for reasons best known to the Government. I think army should be deployed in the affected areas and a situation should be created where these people would feel safe to return to their villages.

Several rehabilitation measures have to be taken urgently. Otherwise, these people would die away in the Camps. Therefore, I seek your indulgence in directing the Government to at least send a Minister to visit the camps in the area. It is a shame and a disgraceful conduct on the part of the Government that not a single Minister has bothered to visit the State of Assam to see the plight of the refugees languishing in the camps in Kokrajhar District for seven months.

[Translation]

SHRI RAMSHAKAL (Robertsganj) : Hon'ble Speaker Sir, there are three cement factories - Dala, Cheenar and Churak are being run by U.P. Government in my constituency. Labourers in these factories has not been paid their salaries that is why they are on strike. And new scales also not been given to them. These labourers are on the verge of starvation. In these factories scams of crores of rupees has taken place and management is involved in it. Therefore, all three factories are going to close down soon. I submit that three months salary should be given to these workers and new pay scales should also be implemented. Besides this the Central Government should assist in running these factories smoothly by providing adequate funds.

*SHRI K.S. RAYADU (Narasapur) : Mr. Speaker, Sir, through you I invite the attention of the Central Government towards the devastation which has totally destroyed the State of Andhra Pradesh during the recent cyclone. The distinguished leaders of the various political parties have visited the cyclone hit areas personally and thus have to first hand information regarding the damage that has ruined the State. The Hon. Prime Minister and also Hon. Leader of Opposition were moved to tears when they visited the cyclone affected areas. The Hon. Prime Minister has declared it as a national calamity. The State Government has submitted a detailed Report regarding losses suffered which are to the tune of Rs. 6000 crores. While replying to the debate on the floor of the House on 27th of November, Hon. Prime Minister has stated that the Andhra Pradesh Government has submitted a memorandum to the Centre on the losses and the Central Government would soon be deputing a study team to assess the damage. He further stated that the Central Government can extend assistance only after the receipt of the Central team's Report. It is nearly a month since the promise was made by the Central Government. The year 1996 would soon be over and we would be entering 1997. It is really unfortunate that the people who have been subjected to nature's worst fury were kept waiting for the required assistance for their survival for such a long time.

I request the Government to make a statement regarding the likely time by which the study team would submit its report, and the Government's reaction thereto, and the quantum and nature of assistance it would render to the State Government. Since tomorrow is the last day of the current winter session of Lok Sabha, I demand that the statement may please be made before the session is over.

I thank you, Sir, for providing me an opportunity to raise this most important issue concerning millions of cyclone victims in my State.

[English]

DR. T. SUBBARAMI REDDY : (Visakhapatnam) : I am happy that at last I have got an opportunity. Due to the recession, which is there in the shipping industry, the Hindustan Shipyard Company, which is a very prestigious and the first ship manufacturing company, is incurring heavy loss. Some 11 years back the management requested the Central Government for its restructuring so that the company is able to proceed. Unfortunately, till now the Government of India, the Ministry of Surface Transport has not taken any decision. The Hindustan Shipyard is a prestigious company and it has got a name in the world. This is in a bad shape now. If no action is taken by the Government of India to

Translation of the speech originally delivered in Telugu